

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): (a) to (c). A statement is placed on the Table of the House.

Statement

There is a scheme under which certain large scale industrial units engaged in specified industries are to export a minimum of 5 per cent of their production, and adjustments are made in respect of their imported raw material requirements in the event of shortfalls in their export performance. The export performance of a large number of the units covered by the scheme was not up to the prescribed extent in 1973-74, and their import allocations were accordingly subjected to cuts, on a sliding scale.

No cases of distress sales and erosion of unit value realisation on this account have come to the notice of Government.

The policy in this regard is reviewed every year.

SHRI DHAMANKAR: I would like to know from the hon. Minister which are the industries covered by the scheme last year under which they are required to export 5 per cent of their production and whether any small-scale or medium-scale industries are also covered by these schemes.

PROF. D. P. CHATTOPADHYAYA: This scheme covered all industries covered by appendix X of the relevant Red Book and the small-scale industries are exempted from it and even the large-scale industries which have been under production for less than 5 years are under the scheme.

SHRI DHAMANKAR: I would also like to know whether the short-fall of these large scale industries is due to the short supply of raw materials or whether it is due to the credit squeeze.

PROF. D. P. CHATTAPADHYAYA: It is very difficult to say to what extent it has been affected by the credit squeeze. But it is generally well-known that the credit squeeze had its impact on the production and performance of these units. Now, under these particular schemes I would say that this obligation is not unconditionally binding-upon these units. So, if they want to have import replenishments, then they are required to get a particular percentage and if they are not interested in import replenishment, then they are not under this obligation.

SHRI P. R. SHENEY: I would like to know from the hon. Minister whether it has come to the notice of the Government that exports are made in many cases, as in the case of cycle industry, at a huge loss just to fulfil the export obligation. If so, has the Government made any assessment of the annual loss due to this type of exports?

PROF. D. P. CHATTOPADHYAYA: The Member has alleged that the cycle industry has suffered huge losses. I understand that the industry is not suffering any losses.

SHRI P. R. SHENEY: It is only as an instance.

PROF. D. P. CHATTOPADHYAYA: I am not aware of any loss suffered by any particular industry.

Smugglers Arrested Under MISA

*68. **SHRI SAMAR GUHA:**
SHRI BIREN ENGTI:

Will the Minister of FINANCE be pleased to state:

(a) the number of smugglers who have been arrested under the Maintenance of Internal Security Act;

(b) whether the use of this Act and other collateral measures have resulted in achieving the objective of smashing the smuggling network;

(c) whether the ace smuggler, Haji Mastan has alleged involvement of politicians and Ministers in his activities;

(d) whether Police, preventive and enforcement agencies of Government have a list of politicians and persons in the administration who have been receiving regular and periodic payment from the smugglers; and

(e) if so, the names of such individuals and organisations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(a) 19 smugglers were detained under orders of the Central Government. According to reports received by the Central Government, over 550 persons have been detained by the State Governments upto 5.11.74 under the Maintenance of Internal Security (Amendment) Ordinance, 1974, for involvement in smuggling and in activities prejudicial to conservation of foreign exchange;

(b) The steps taken by the Government to strengthen the anti-smuggling set-up, including the action taken under the Ordinance have had the effect of breaking the Indian links in the smugglers' gang;

(c) Government have no specific information in this regard;

(d) and (e). In the case of officers who are found to have connived with the smugglers, departmental action is taken. Wherever there is sufficient evidence they are also prosecuted as provided for in law. The Government do not have any list of politicians who are alleged to have been receiving periodic payments from smugglers.

SHRI SAMAR GUHA: On a point of order, Sir. My name also was clubbed with this question. I want to draw your attention that the hon. Minister has deliberately suppressed and tried to provide shelter for the

corrupt politicians. If you see part (c) of the question it reads:

"Whether the ace smuggler, Haji Mastan has alleged involvement of politicians and Ministers in his activities."

And the Minister has said ..

MR. SPEAKER: It is no point of order.

SHRI ATAL BIHARI VAJPAYEE: Kindly see part (c) of the question.

SHRI SAMAR GUHA: It has not been answered

श्री मधु लिमये श्री आयरेशन 13 देखिए ।

SHRI ATAL BIHARI VAJPAYEE: It should be a complete reply.

श्री मधु लिमये : अर्धदश महोदय, मुझे आयरेशन 13 पढ़ने दीजिए । आयरेशन 13 इसालए बनाया गया है । वह इन प्रकार है

"13(A) Answers to questions given in the House shall be complete and, as far as possible, each part thereof shall be answered separately.

If, on his attention being drawn to an answer, the Speaker is satisfied that it does not fulfil this condition, he may direct the Minister to give a complete answer."

अब मेरा 74 नम्बर का प्रश्न है । उस में ब. प्र. इन्सिड कर हे रिटि वातलि. कान कनेक्शन् टै अर उम के ऊँ अ राई वेनना आन्सर दिगए सुँ । 74 नम्बर के मया का आन्सर देखिए । उम का इ-के मय कनेक् विया जाय । ... (ब्यवधान) ... ए मेरो बाा समझ दीजिए । ए क्वेश्चन के आन्सर में बहते है 74 मे रिटि प्री. दू रे में कहते है रि नो स्पेसिफिक इन्फार्मेशन ... (ब्यवधान) ... ए का जवाब वामर्ष मिनिस्टर देते हैं और दूसरे का फाइनेस

मिनिस्टर देते हैं। ... (अवधान) ...
अध्यक्ष महोदय, यह क्या जवाब बनाना जा रहा है ?

श्री अटल बिहारी वाजपेयी : मेरा निवेदन है कि प्रश्न संख्या 74 भी साथ ले लिया जाय और उस का जवाब भी पढ़ाया जाय।

श्री मधु लिमये : 74 नम्बर के बड़ेचन की एक विशेषता है। हम ने पूछा है कि रीजन्स फार डिल और वह कहते हैं कि स्टैटमेंट इज लेड ग्रान दि टेबल। जो स्टैटमेंट लेकिया है उस में उस का कोई खुलासा नहीं

है।

अध्यक्ष महोदय : प्रापें बैठेंगे तभी तो वह कुछ कहेंगे।

श्री मधु लिमये : झूठ बोलते हैं मिनिस्टर यह क्या है ? सुब्रह्मयम् साहब का जवाब एक है और कामर्स मिनिस्टर का जवाब दूसरा है। वह कहते हैं हा। पोलिटिकल कनेक्शंस के जवाब दिए गए हैं। किसानन्द कामराजी, नानेशकर दामोदर कल्लभ काँग्रेस के इनि सिपल पार्टी के लीडर, कुबो मस्तान से मिल गए हैं, टेलिफोन दिलाते हैं ... (अवधान) झूठ बोलते हैं। झूठ बोलने की हद होनी चाहिए।

MR. SPEAKER: The question is split into various parts and the allegation is that the part (c) is not properly answered. May I know what you want to say?

SHRI PRANAB KUMAR MUKHERJEE: In reply to part (c) of the question we have said that we have no specific information.

SHRI S. M. BANERJEE: This news has come out in the newspaper. In reply to Q. No. 74 it has come out. In the other House it has been clearly mentioned. (Interruptions).

MR. SPEAKER: It is a very categorical question and the Member says it has already appeared in the Press. It is upto you now to answer.

श्री मधु लिमये : वही बड़ेचन है। ये अपने मानने ढग से कितो को कामर्स मिनिस्टर में भेते हैं, कितो को फाइनेंस में देते हैं। इस में हमारी क्या गलती है ?

श्री अटल बिहारी वाजपेयी : कामर्स मिनिस्टर भी यहाँ है।

श्री मधु लिमये : मैं बड़ेचन पढ़ देता हूँ।

"Whether Socialist MP tabled several questions in the year 1970 seeking to expose political connections of smugglers like Collie Mastan,"

If so, the reasons for delay in action against the smugglers and smuggling till September, 1974."

MR. SPEAKER: I think this question is addressed to the Finance Minister. How can you mix up both these questions?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): May I make a submission? Question (c) is worded this way:

'(c) whether the ace smuggler, Haji Mastan has alleged involvement of politicians and Ministers in his activities.'

To this he has said that we have no information about it. Therefore, it is not merely giving a passport but also recommending for a phone. No longer it is a question of involvement of politicians and ministers in his activities as such. As far as I can see, I am concerned with Question No. 68. As regards (c) we have no specific information about this. Simply because some information is given by some newspapers that does not mean that ... (Interruptions).

SHRI MADHU LIMAYE: This question was answered on the floor of the House in 1970. And it has come out in the newspapers. (Interruptions).

PROF. MADHU DANDAVATE: He is not merely referring to what has appeared in the press but what was stated on the floor of the House in 1970 in reply to a question.

SHRI MADHU LIMAYE: This was replied four years ago.

SHRI JYOTIRMOY BOSU: Shri Sukhadia was alleged to have taken Rs. 25 lakhs from him. He says he has no information. (Interruptions).

MR. SPEAKER: Kindly sit down. These two questions are addressed to two different ministries—one to the Finance Ministry and the other to the Commerce Ministry. You should have addressed these questions to the same minister.

श्री मधु लिमाये अध्यक्ष महोदय, आप अपने कामकाज देख लीजिये, मैंने फाइनेंस मिनिस्ट्री को ही एड्रेस किया था। जब एक ही सवाल है तो दोनों को बरब कराने में क्या दिक्कत है।

श्री अटल बिहारी वाजपेयी : अगर विषय एक है और सर्वस्व प्राइरिटेड पर है और साथ ही नर्सी भी मौजूब हैं तो प्राय दोनों की एक साथ ले सकते हैं। क्या आप इस तरह से नर्सियों को इजाजत देंगे कि वे एक ही सवाल के परस्पर विरोधी जवाब दें।

अध्यक्ष महोदय : मैंने तो दोनों को इजाजत दी हुई है।

SHRI PILOO MODY: He has addressed it to the Finance Minister.

SHRI MADHU LIMAYE: Let him answer to my question.

SHRI C. SUBRAMANIAM: It has been brought to my notice that on 20th April, 1970, as far as the allegation is concerned, it was said, "Government's attention has been drawn to the allegation that the present Governor of Bihar has given a certificate recommending the grant of a pass-

port to Shri Haji Mastan Mirza of Bombay and that a Minister in Maharashtra Cabinet and an ex-Minister of the Central Cabinet has given a certificate recommending the grant of a telephone to the said Haji Mastan Mirza as a social worker." (Interruptions). So, the point for consideration is this. In 1970 nobody knew Haji Mastan. No doubt he is a very well-known smuggler. Now, everybody knows. At that time they were not aware of Mr. Mirza. (Interruptions).

श्री मधु लिमाये : अध्यक्ष महोदय, इन के ऊपर काम से कम 9 प्रश्न किये गये हैं। अप्रैल में पूछा गया, दिसम्बर में पूछा गया। आप को याद होगा—निवामन्व कानूनको ने कहा था कि मेरे हुस्ताक्षर नहीं हैं, उस के बाद मामला अदालत में गया, अदालत ने कानूनको को झूठा साबित किया। अदालत ने कहा है—
He lied beyond redemption.

वे इस तरह से झूठ बोल रहे हैं और आप इस को टालरट कर रहे हैं।

SHRI C. SUBRAMANIAM: I am concerned with what information I have got here... (Interruptions).

MR. SPEAKER: Let the Minister answer. As all, he has to clear the position.

SHRI PHLOO MODY: This is too pathetic on the part of the Minister. He cannot say when he is cornered in this fashion 'I am concerned only with this'. After all, he shares a joint responsibility with the Government. Let him discharge that responsibility.

SHRI C. SUBRAMANIAM: The specific question is whether there is involvement of politicians.

SHRI SAMAR GUHA: On a point of order. The hon. Minister has said just now.

MR. SPEAKER: Why do you waste time like this?

SHRI C. SUBRAMANIAM: Involvement of politicians and Ministers in these activities is a very

serious allegation where what is implied is not only recommending passport or a telephone but participation in these activities and perhaps making gains out of these. Certainly there is no basis for such an allegation at all. That is why we have said that Government have no specific information on that. Beyond that, I am sorry to say I cannot say that so and so is involved in these things and is participating in these activities. There is absolutely no material before Government to say that any politicians or Ministers were participating in these activities and involving themselves in these. There is absolutely no material before us.

SHRI SAMAR GUHA: On a point of order.

MR. SPEAKER: I would request you to make a submission and not raise a point of order because I do not allow points of order during question hour.

SHRI SAMAR GUHA: This question should be postponed to be taken up on some other day. This is in view of the serious contradictions in the answer given now and that given in 1970 when they accepted involvement of important politicians, the Governor of a State and the Minister of a State. Now they say there is no involvement of a Minister or politician. Therefore, I make a humble submission to you that such a serious matter should be deferred and this question should be taken up for consideration on some other day. Now there are only three or four minutes left before 12.

SHRI PRIYA RANJAN DAS MUNSI: The campaign against smugglers has been well received by the people at large. Everyday news papers carry reports containing the names of people involved in this. Without going into the question whether any politicians are involved, I would like to submit to the Finance Minister that this question whether

they have connections or not can be gone into in all aspects and the government machinery can find out. There is no doubt about it. Everything should be brought before the House and it should be taken into consideration by the House. This question should be discussed in detail. There cannot be any prejudice to any individual or any personality in this matter. It cannot be discussed in this manner. It is not a small question. Every connection should be brought before the House.

SHRI S. M. BANERJEE: May I make a submission? I would request you to give us proper guidance in this matter. The names of Shri Kanungo and Shri Mohanlal Sukhadia have appeared in connection with...

SHRI PRIYA RANJAN DAS MUNSI: All those politicians connected with this should be detained under MISA along with the smugglers (*Interruptions*).

MR. SPEAKER: Please sit down. This question, as soon as it was called, has landed us into a controversy. The Minister has read his reply. Members are also having their own questions and all of them are simultaneously speaking. I think I will leave it to some other day.

SHRI MADHU LIMAYE: Question No. 74 also.

PROOF. MADHU DANDAVATE: Club it with Question 74.

MR. SPEAKER: Both sides are saying that this should continue later. So this should be deferred. There is no difficulty about it.

श्री प्रदल बिहारी बाजपेयी: यह फ्रंसला प्राप को करना पड़ेगा कि मन्त्रा महीदथ ने क्या जवाब दिया है। किसी स्मगलर को शीशल बर्कर बतला कर टेलीफोन दिलाने में मदद करना उस की ऐक्टिविटी में शामिल है कि नहीं। यह कहना कि टेलीफोन दिलाने की

स्मरण से कोई मतलब नहीं है यह कहा तक उचित है, इस की प्राप स्वयं देख लें।

SHRI R. S. PANDEY: Sir, he said...

MR. SPEAKER: I have not called any Member, Nothing will go on record.

WRITTEN ANSWERS TO QUESTIONS

हुन्जा का पाकिस्तान में विलय

*41. श्री ईश्वर चौधरी :

श्री गजाधर माझी :

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) काश्मीर के एक भाग हुन्जा के पाकिस्तान के विलय पर सरकार की क्या प्रतिक्रिया है और इस बारे में क्या कार्यवाही की गई है अथवा करने का विचार है ; और

(ख) क्या उल्लेखित घटना के पश्चात भी सरकार शिमला समझौते को जांचित मानता है ?

विदेश मंत्रालय में उपमंत्री (श्री विपिनपाल बास) (क) पाकिस्तान रेडियो के 24 सितम्बर 1974 के एक प्रसारण के अनुसार, पाकिस्तान सरकार ने हुन्जा राज्य का अलग अस्तित्व समाप्त करके उसके प्रशासन को जम्मू और काश्मीर के उत्तरा क्षेत्रों से मिला देने का निश्चय किया है जिन पर पाकिस्तान का गैर कानूनी कब्जा है। पाकिस्तान सरकार की यह कार्यवाही जम्मू और काश्मीर के एक उत्तरी क्षेत्र की स्थिति में महत्वपूर्ण और इस्तरफा परिवर्तन करने की कार्यवाही है जिसके लिए न तो उसे कोई अधिकार प्राप्त है न कोई स्वीकृति ही और इस प्रकार यह शिमला समझौते के पैरा 1(11) का उल्लंघन है।

(ख) शिमला समझौते के प्रति सरकार का रुझा पहले भी कई बार बताया जा चुका है। हम यह महसूस करते हैं कि अगर पाकिस्तान की ओर से इसके प्रतिकूल कोई कार्यवाही होती है तो उनकी ओर संकेत करना और इस बात की कोशिश करना, हमारा कर्तव्य है कि पाकिस्तान शिमला समझौते पर उनकी भाषा और भाव के अनुरूप प्रमल करे।

Adulterated Poor Samples of Agmark Seal

*42. **SHRI N. K. SANGHI:** Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) the total number of food samples with Agmark seal on them found to be adulterated in Delhi during the last two years;

(b) whether the Ministry has issued a circular to local authorities not to prosecute the vendors found selling food articles with Agmark seal on them without consulting the Director General of Health Services; and

(c) if so, the justification for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (**SHRI A. K. M. ISHAQUE:** (a) Two, during 1972 and 1973.

(b) A circular has been issued to all the Food (Health) authorities by the Directorate General of Health Services requesting them to consult the Directorate if an Agmark certified food article is found to be adulterated, to find out the cause and source of adulteration of the article, before launching prosecution.

(c) Agmark certification involves pretesting of foods by the Directorate of Marketing and Inspection, before putting their seal of certification. Hence, there should be no room for any discrepancy in the results of the